

(₹ in crores)

Year	Amount of Loss
2011-12	7,559.74
2012-13	5,490.16
2013-14 (Provisional)	5,388.82

The data for the period April-June, 2014 is under preparation.

(b) and (c) There is a passage scheme prevailing in Air India which is in accordance with the industry practice, and International Air Transport Association (IATA) resolution 788. The Board of Air India has approved Passage Resolutions for the Company which provides 8 to 24 free/concessional passage per year for its employees and their families, subject to availability of seats and the number of years of service of the employees. The holders of all staff tickets are accepted for travel in the aircraft only after all the revenue paying passengers are accommodated.

(d) There is no expenditure incurred/likely to be incurred on the same by the Company. Further, employees have to bear the cost of all applicable taxes like Passenger Service Fee and User Development Fee, Airport Tax etc.

Expansion of airports in Uttarakhand

†648. SHRI MAHENDRA SINGH MAHRA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the expansion work of Gouchar, Naini-Saini and Pant Nagar airports of Uttarakhand have been completed;

(b) if so, by when the flights are likely to be operated from these airports; and

(c) if not, by when the expansion work is likely to be completed and flights are likely to be operated?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G. M. SIDDESHWARA): (a) to (c) Development/upgradation of airports is a continuous process and is undertaken by Airports Authority of India (AAI) from time to time depending on commercial viability, socio-economic considerations, availability of land etc. Gouchar and Naini-Saini Airports belong to the State Government of Uttarakhand and at present there is no proposal with the Government for the development and upgradation/expansion of these two airports.

The works for the extension of runway and expansion of apron has been completed at Pantnagar Airport. However, it is up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability while complying with Route Dispersal Guidelines.

†Original notice of the question was received in Hindi.